

**IN THE COURT OF SESSIONS JUDGE, SPECIAL COURT FOR TRIAL
CASES UNDER SC/ST ACT, PERAMBALUR.**

**Present: Tmt.S.Malarvizhi, M.L.,
Sessions Judge,
Special Court for Trial Cases Under SC/St(PoA) Act, Perambalur.**

Wednesday, this the 07th day of October, 2020.

E. Bail No.719/2020.

1. Vijayakumar, 30/2020,
S/o.Kandasamy.
2. Ruban, 26/20,
S/o.Arasu.
3. Kandasamy, 60/20,
S/o. Ramasamy.
4. Senthilkumar, 37/20,
S/o. Kandasamy.

... Petitioners/Accused.

-vs-

State represented by
Inspector of Police,
Kai-Kalathur Police Station,
Crime No.288/2020.

... Respondent/Complainant.

Offences u/Ss.147, 148, 294(b), 323, 324, 506(ii) IPC r/w Sec.3(1)(r), 3(1)(s), 3(1)(Va) of SC/ST (PoA) Amendment Act – 2015.

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Petition dated 05.10.2020 filed U/s.439(ii) of Cr.P.C for relaxation of conditions. As per the conditions imposed on the petitioners, they were directed to sign before the respondent Police Station daily once at 10.00 a.m. until further orders, as per the order passed in CrI.M.P.No.497/2020, dated 15.09.2020.

This petition coming on this day before me for order in the presence of Thiru.S.Arunan, Advocate for the petitioners and of the Special Public Prosecutor for the State and upon hearing both sides, perusing the petition and other relevant records, this Court has delivered the following...

ORDER

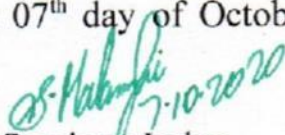
This petition has been filed by the petitioners to relax the conditions U/s. 439 (ii) of Cr.P.C. on the file of the respondent.

The learned Counsel for the petitioners submitted that the petitioners/accused are observing the conditions without fail from 18.09.2020 regularly and that the investigation is over and that they are poor agriculturists and that if the condition is existing, it is not possible for them to do their work and to comply the conditions imposed on them and hence, prays to relax the conditions.

The learned Special Public Prosecutor submitted that the conditions complied by the petitioners are not sufficient and prays to modify the conditions as imposed as against these petitioners/accused. Objections of the Defacto Complainant recorded.

Submissions of both sides heard. It is admitted that the accused have complied the conditions without fail from 18.09.2020 regularly. No serious objections raised. Considering the above facts, condition is modified that the petitioners/accused shall appear and sign before the Perambalur Police Station on 1st and 15th of every month at 10.00 a.m. until further orders.

Pronounced by me through E- bail, this the 07th day of October, 2020.


Sessions Judge,
Special Court for SC/St (PoA) Act,
Perambalur.